

GOVERNMENT OF MEGHALAYA
LAW (B) DEPARTMENT

No.LR(B) 13/2002/Pt/102

Dated Shillong the 2nd February, 2009.

OFFICE MEMORANDUM

The Government of Meghalaya is pleased to revise the retaining fees, appearance fees, drafting and settlement fees for Advocate General (AG), Additional Advocate General (AAG) and only retaining fees for Senior Government Advocate, High Court, Government Advocate, High Court, Additional Government Advocate, High Court, Government Pleader/ Public Prosecutor and Additional Government Pleader/ Additional Public Prosecutor as follows:-

(A) Retaining Fees per month:-

(a) Advocate General	-	Rs. 11,000/-
(b) Addl. Advocate General	-	Rs. 9,500/-
(c) Sr. Govt. Advocate, High Court	-	Rs. 8,000/-
(d) Govt. Advocate, High Court	-	Rs. 5,000/-
(e) Addl. Govt. Advocate, High Court	-	Rs. 4,000/-
(f) Public Prosecutor	-	Rs. 3,500/-
(g) Addl. Public Prosecutor	-	Rs. 2,000/-

(B) Appearance Fees for AG / AAG per day:-

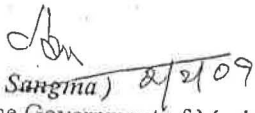
(a) Advocate General (One case if heard) If two or more cases heard on the same day entitled additional fees	-	Rs. 2,500/- Rs. 2,500/-
(b) Advocate General (One case if adjourned) If two or more cases adjourned on the same day entitled additional fees	-	Rs. 1,250/- Rs. 1,250/-
(c) Addl. Advocate General (One case if heard) If two or more cases heard on the same day entitled additional fees	-	Rs. 2,500/- Rs. 2,500/-
(d) Addl. Advocate General (One case if adjourned) If two or more cases adjourned on the same day entitled additional fees	-	Rs. 1,250/- Rs. 1,250/-

(C) Drafting and Settlement fees for AG / AAG per case:-

(a) Drafting Fees	-	Rs. 1,200/-
(b) Settlement Fees	-	Rs. 750/-

This Office Memorandum shall come into force with immediate effect and also shall stand modified as regards para 1, 6, 12, 13(1), 14 and 15A of the Office Memorandum No. LR(B). 1/89/Pt/33, dt. 28-03-2000 as amended there to.

This issues with the concurrence of Finance (E) Department vide their I/D No.FE.276/08, dt. 21-01-2009.


(L.M. Sangma) 2/2/09
Additional Secretary to the Government of Meghalaya
Law Department.

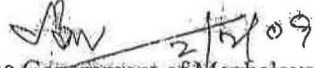
Memo No. LR(B) 13/2002/Pt/102-A

Dated Shillong the 2nd February, 2009

Copy to :-

1. The Accountant General, (Accounts/ Audit), Meghalaya, Shillong.
2. The Advocate General, Meghalaya, C/o. Gauhati High Court, Shillong Bench, Shillong.
3. The Additional Advocate General, Meghalaya, C/o. Gauhati High Court, Guwahati - 781001/Shillong Bench, Shillong.
4. The Sr. Govt. Advocate, Gauhati High Court, Shillong Bench, Shillong.
5. Govt. Advocates and Additional Govt. Advocate, C/o. Gauhati High Court, Guwahati - 781001.
6. All Govt. Pleader/ Public Prosecutor and Addl. Govt. Pleader/ Addl. Public Prosecutor.
7. All Deputy Commissioners.
8. All Treasury Officers.
9. Finance (E) Department with reference to their I/D above.
10. Law (A) Department.
11. File No. LR(B) 1/89
12. Guard File.

By order etc.


Additional Secretary to the Government of Meghalaya,
Law Department.